

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Service Tax Appeal No.40212 of 2018**

(Arising out of Order-in-Appeal No.65/2017-ST dt.31.10.2017 passed by Commissioner of GST and Central Excise (Appeals, Coimbatore) Circuit Office @ Salem Commissionerate, No.1, Foulks Compound, Anai Road, Salem - 636 001

**M/s.Surya Granites**

**Appellant**

D.No.173, Main Road, First Floor, Bargur 635 104, Krishnagiri (Dt.)

Vs

**Commissioner of GST & Central Excise**

**Respondent**

No.1, Foulks Compound, Anai Road, Salem - 636 001

**APPEARANCE:**

For the Appellant : Sh. S.Kannappan, Advocate

For the Respondent : Sh. Arul C Durairaj, Superintendent

**CORAM :**

**HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)**

**HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)**

DATE OF HEARING :28.10.2020

DATE OF DECISION :28.10.2020

**FINAL ORDER No. 41152/2020**

**PER BENCH**

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)  
Member (Judicial)**

**(P.Anjani Kumar)  
Member (Technical)**

Vsr